

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4187  
ANSWERED ON:21.04.2010  
GRANTS UNDER UGC ACT  
Singh Shri Bhupendra

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) Whether the Union Government has received any proposal from the State Government of Madhya Pradesh for according eligibility to colleges for receiving grants under Section 2 F and 12 B of the University Grants Commission Act during the last three years and the current year;
- (b) if so, the details thereof and the action taken by the Union Government thereon; and
- (c) the time by which the said proposals are likely to be cleared?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SMT. D. PURANDESWARI)

(a) to (c): According to the information furnished by University Grants Commission (UGC), proposals for recognition of a college under section 2 (f) of the UGC Act, 1956 and declaring it to be fit to receive grants under section 12 B of the UGC Act are received from Universities and not from State Governments. UGC has not received any specific proposal from the State Government of Madhya Pradesh for recognition of Colleges under Section 2(f) and declaring it fit to receive grants under section 12 B of the UGC Act, 1956.

The number of Colleges recognized under Section 2 (f) of the UGC Act and declared fit to receive grants under section 12B of the UGC Act in the State of Madhya Pradesh in the last 3 years and in the current year are as under :

Year	No. of Colleges recognized under Section 2(f) in the year as on 31st March of the year	Total No. of Colleges declared fit to receive grants under Section 12B during the year	Total number of colleges declared fit to receive grants under Section 12B as on 31st March of the year
2007-08	8	439	381
2008-09	10	450	382
2009-10	10	460	385
2010-11	0	460	385

(as on

8.4.2010)

As on 8.4.2010, there were 16 proposals of colleges which are pending with UGC for recognition under section 2(f) and section 12 B of the UGC Act. No time period can be specified for the evaluation of the proposals as procedural requirements would have to be completed and inspection by expert committees would have to be undertaken.